

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMER'S WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
RAJYA SABHA
UNSTARRED QUESTION No. 1768
TO BE ANSWERED ON THE 28TH DECEMBER 2018

CAG AUDIT OF NDDB

1768. PROF. MANOJ KUMAR JHA:

Will the Minister of AGRICULTURE & FARMERS WELFARE
be pleased to state:

- (a) whether it is a settled law by a Judgement of the Hon'ble High Court of Delhi in 2010 that the CAG has jurisdiction and the right to carry out audit (including performance audit) of the National Dairy Development Board (NDDB);
- (b) if so, whether the CAG has carried out any audits of NDDB, if so, the details thereof and if not, the reasons therefor; and
- (c) whether Government has the intent to arrange for expeditious CAG audit of NDDB, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRIMATI KRISHNA RAJ)**

- (a) Yes Sir, subject to provisions of the CAG Act, 1971, read with the provision of the NDDB Act, 1987 as per judgement of Hon'ble High Court of Delhi dated 27.01.2010.
- (b) CAG has not carried out any audits of NDDB. CAG vide letter dated 20.11.2009 had stated that no useful purpose would be served in auditing old accounts for the period 1987 to 1994 at this stage, and therefore, CAG is not any more interested in the said audit.
- (c) Government vide letter dated 18.12.2018 has requested CAG to consider auditing of the accounts of NDDB in National Dairy Plan (Phase-I) after closure of the Scheme in November, 2019.
